

MINUTES OF THE MEETING No. 21/08 HELD ON 5.9.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 21/08 meeting of Advance Licensing Committee was held on 5.9.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No. 20/08 for confirmation and confirmed and adopted the same without any change.

Case No A-611 ALC No. 21/08 Dated 5.9.2007	M/s. Sanchi Chemical Pvt. Ltd. F.No. 01/83/50/ 1828 /AM07/DES-IV RLA No. 11/24/40/18/AM07 Lic.No. 1110015082 Dt. 20.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O. No. 14010/4/2005-Ch.II dated 5.9.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Acid Blue N-----1kg
(Dye content 95% min.)

Import items

1. Ethyl Benzyl Aniline-----0.732 kg
2. Sodium Bichromate-----0.200 kg
3. Ortho formyl benzene Sulphonic acid---250 kg.
(Benzaldehyde-2-sulfonic Acid sodium

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-612 ALC No.21/08 Dated 5.9.2007	M/s. JOCIL Ltd. F.No.01/83/50/1806/AM07/DES-IV RLA No. 09/21/40/493/AM07 Lic. No.0910029667 Dt.14.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product mixed distilled fatty acids.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/14/2007-Ch.II dated 14.2.2007 decided to reject the case as it was observed from the consumption data furnished by the firm that negligible quantity of Lauric Acid was used by the firm during the last three years and Lauric Acid is not used in the production of export product.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-613 ALC No.21/08 Dated 5.9.2007	M/s. High Polymers Lab. Ltd. F.No.01/83/50/1885/AM07/DES-IV RLA No. 05/24/40/ 1057/AM07 Lic. No. 0510201667 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/63/2004/Ch.II dated 31.8.2004 and decided to approve this case on repeat basis as under:-

Item of Export

1,3,5-Trimethyl-2,4,6-Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl)--- 1 kg.
Benzene (KINOX)-30

Item of Import

1. 2,6-Di Tert. Butyl Phenol-----1.100 kg.
2. Para Formaldehyde-----0.200 kg.
3. Mesitylene-----0.189 kg.
4. Methylenedichloride----1.0 kg.
5. Methanol---1.0 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-614 ALC No.21/08 Dated 5.9.2007	M/s. Monarch Catalyst (P) Ltd. F.No.01/83/162/ 885/AM08/DES-IV RLA No. 03/95/40/1501/AM07 Lic.No. 0310423012 Dt. 14.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)
forwarded vide their U.O. No.14010/22/2001/Ch.III dated 19.12.2006 and decided to approve this case on repeat basis as
under:-

Item of Export

10% Palladium on Carbon-----1 kg.
catalyst
Palladium content : 10%

Item of Import

- 1 Palladium Metal----- 0.100 kg.
- 2 Activated Carbon ----- 0.900 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-615 ALC No.21/08 Dated 5.9.2007	M/s. Roha Dye Chem F.No.01/83/162/ 263/AM08/DES-IV RLA No. 03/95/40/68/AM08 Lic.No. 031043751 Dt. 28.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-616 ALC No.21/08 Dated 5.9.2007	M/s. Synergy Natural Cares F.No.01/83/162/ 884/AM08/DES-IV RLA No. 05/24/40/920/AM07 Lic.No. 0510201939 Dt. 30.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-617 ALC No.21/08 Dated 5.9.2007	M/s. Sanchi Chemical Pvt. Ltd. F.No.01/83/50/ 1829 /AM07/DES-IV RLA No. 11/24/40/19/AM07 Lic.No. 1110015083 Dt. 20.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-618 ALC No.21/08 Dated 5.9.2007	M/s. Lake Chemical (P) Ltd. F.No.01/83/162/ 224 /AM07/DES-IV RLA No. 7/21/40/224/AM08 Lic.No. 0710050672 Dt. 15.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.

Case No A-619 ALC No.21/08 Dated 5.9.2007	M/s. Kajaria Ceramics Ltd. F.No.01/83/50/ 1708/AM07/DES-IV RLA No. 05/24/40/954/AM07 Lic.No. 05100200113 Dt. 27.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.

Case No A-620	M/s. Midas Care Pharmaceuticals Pvt Ltd.
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ALC No.21/08 Dated 5.9.2007	F.No.01/83/50/ 404/AM08/DES-IV RLA No. 03/95/40/78/AM08 Lic.No. 0310430644 Dt. 25.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The committee considered the case as per agenda and on the basis of verbal comments offered by the representative of Deptt. of IPP. The committee decided to approve the case as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-621 ALC No.21/08 Dated 5.9.2007	M/s. High Polymers Lab. Ltd. F.No.01/83/50/1884/AM07/DES-IV RLA No. 05/24/40/ 1058/AM07 Lic. No. 0510201641 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/59/2005/Ch.II dated 23.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Azodicarbonamide----- 1 kg.
(Blowing agent) Purity
minium 99.5% particle size 4.5-5.5%
micron

Item of Import

1. Azobisormamide crude -----1.05 kg.
purity maximum 97% particle
size : 13-15 micron

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-622 ALC No.21/08 Dated 5.9.2007	M/s. Ambernath Organics Pvt. Ltd. F.No.01/83/50/ 360/AM08/DES-IV RLA No. 03/94/40/68/AM08 Lic.No. 0310429791 Dt. 17.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/121/2005/Ch.II dated 21.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Isatoic Anhydride (N-carboxy Anthranilic Anhydride) ---1 kg.

Item of Import

1. Phthalic Anhydride-----1.007 kg.
2. Caustic Soda (100% basis)-----0.457 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-623 ALC No.21/08 Dated 5.9.2007	M/s. Aditya Birla Nuvo Ltd. F.No.01/83/50/792/AM08/DES-IV RLA No. 02/24/40/ 79/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-(Eng.)

Case No A-624 ALC No.21/08 Dated 5.9.2007	M/s. Hindustan Polyamides & Fibres Ltd. F.No.01/82/50/ 219/AM08/DES-IV RLA No. 03/94/40/59/AM08 Lic.No. 0310428204 Dt. 27.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007

Case No A-625 ALC No.21/08 Dated 5.9.2007	M/s. Hindustan Polyamides & Fibres Ltd. F.No.01/82/50/ 301/AM08/DES-IV RLA No. 03/94/40/73/AM08 Lic.No. 0310429106 Dt. 11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/14/2005/Ch.II dated 13.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export

n-Hyxyl Salicylate----- 1 kg.

Item of Import

1. Salicylic Acid-----0.691 kg.

2. n-Hexanol-----0.511 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-626 ALC No.21/08 Dated 5.9.2007	M/s. Hindustan Lever Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1518/AM07 Lic.No. 0310425589 Dt. 3.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.10.2007

Case No A-627 ALC No.21/08 Dated 5.9.2007	M/s. Victor Chemie-Colour (I) Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/95/39/1/AM08 Lic.No. 0310434505 Dt. 29.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-628 ALC No.21/08	M/s. Rallis (I) Ltd. F.No.01/83/50/ /AM08/DES-IV
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Dated 5.9.2007	RLA No. 03/95/40/251/AM08 Lic.No. 0310433412 Dt. 21.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No A-629 ALC No.21/08 Dated 5.9.2007	M/s. The Metal Powder Co. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 35/24/40/70/AM07 Lic.No. 3510020787 Dt. 16.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to NC-(Eng. Div.)

Case No A-630 ALC No.21/08 Dated 5.9.2007	M/s. Mahavir Dye Chem F.No.01/83/50/1813 /AM07/DES-IV RLA No. 52/24/40/6/AM07 Lic.No. 5210021288 Dt. 15.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-631 ALC No.21/08 Dated 5.9.2007	M/s. Letra Graphix Ltd. F.No.01/83/162/336 /AM08/DES-IV RLA No. 08/24/40/72/AM07 Lic.No. 0810065462 Dt. 19.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.

Case No A-632 ALC No.21/08 Dated 5.9.2007	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 19.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem/PC.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-633 ALC No.21/08 Dated 5.9.2007	M/s. Navin Fluorine International Ltd. F.No.01/83/50/ 454/AM08/DES-IV RLA No. 03/95/40/67/AM08 Lic.No. 0310431070 Dt. 30.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-635 ALC No.21/08 Dated 5.9.2007	M/s. Diamond Dye Chem F.No.01/82/50/ 1257/AM07/DES-IV RLA No. 03/94/39/17/AM07 Lic.No. 0310400754 Dt. 22.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No A-635 ALC No.21/08 Dated 5.9.2007	M/s. Lake Chemicals Allied Products F.No.01/83/50/ 1714/AM07/DES-IV RLA No. 07/24/40/780/AM07 Lic.No. 0710050314 Dt. 27.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item

Case No A-636 ALC No.21/08 Dated 5.9.2007	M/s. Redox Pharma Ltd. F.No.01/82/50/ 99/AM07/DES-IV RLA No. 05/24/40/92/AM08 Lic.No. 0510203860 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No A-637 ALC No.21/08 Dated 5.9.2007	M/s. Tesa Tapes (I) Pvt. Lt. F.No.01/83/162/ 883/AM08/DES-IV RLA No. 03/95/39/1649/AM07 Lic.No. 0310425425 Dt. 2.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007

Case No A-638 ALC No.21/08 Dated 5.9.2007	M/s. Anus Laboratories Ltd. F.No.01/82/50/ 886/AM07/DES-IV RLA No. 09/24/40/411/AM07 Lic.No. 0910028963 Dt. 10.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 3.10.2007

Case No A-639 ALC No.21/08 Dated 5.9.2007	M/s. Sridhanda Laboratories F.No.01/82/50/ 1108/AM07/DES-IV RLA No. 09/24/40/398/AM07 Lic.No. 0910028887 Dt. 5.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/52/2006/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Syngaldehyde (4 Hydroxy-3,5 dimethoxy benzaldehyde)-----1 kg.

Item of Import

5-Bromovanillin----- 1.41 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-640 ALC No.21/08 Dated 5.9.2007	M/s Swastik Polymers F.No.01/81/162/ 388/AM08/DES-IV RLA No. 05/24/40/61/AM08 Lic.No. 0510204506 Dt. 5.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to DES-VIII. (NC Plastic)

Case No A-641 ALC No.21/08 Dated 5.9.2007	M/s Haldia Petrochemicals Ltd. F.No.01/83/50/ 258/AM08/DES-IV RLA No. 02/24/40/130/AM08 Lic.No. 0210102588 Dt. 25.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/24/2003-PC.II dated 7.3.2007 decided to approve this case on repeat basis as under:-

Item of Export:

Motor Sprit---- 1 ton.

Item of Import:

Naphtha ----- 0.734 ton

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-642 ALC No.21/08 Dated 5.9.2007	M/s Pidilite Industries Ltd. F.No.01/83/50/ 216/AM08/DES-IV RLA No. 03/95/40/1585/AM07 Lic.No. 0310432064 Dt. 8.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 10.2.2006 decided to approve this case on repeat as under:-

Item of Export

Styrene EthylAcrylate & 2Ethyl Hexyl Acrylate

Copolymer Having Solids 40+/-1%

Stabilised by Emulsifiers(Pidicryl Binder SN).....1 kg.

Item of Import

1 Acrylamide.....0.0267 kg.

2 Ethyl Acrylate.....0.1118 kg.

3 Styrene.....0.1237 kg.

4 2-Ethyl Hexyl Acrylate.....0.0435 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-643 ALC No.21/08 Dated 5.9.2007	M/s. Galaxy Surfactants Ltd. F.No.01/83/50/ 1890 /AM07/DES-IV RLA No. 03/94/40/1064/AM07 Lic.No. 0310424655 Dt. 27.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:-

Item of Export

Galaxy Sparkle 670-----1 kg.

Containing cocoamido propyl betaine: 7-8%

Ethylene Glycol distearate : 26-27%

Item of Import

1 Coconut Fatty Acid----- 0.050 kg.

2 Dimethyl amino Propyl Amine ----- 0.023 kg.

3 Monochloro Acetic Acid -----0.020 kg.

4 Caustic Soda Flakes-----0.009 kg.

5 Stearic Acid (average -----0.252 kg.

Molecular weight 268,

C16 content 52%-58%

C18 content : 40%-45%

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-644 ALC No.21/08 Dated 5.9.2007	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/5/AM08 Lic.No. 0310426664 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 5.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.

Case No A-645 ALC No.21/08 Dated 5.9.2007	M/s. Atul Limited F.No.01/83/50/99/AM08/DES-IV RLA No. 08/24/40/4/AM08 Lic. No.0810064853 Dt. 16.5. 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No A-646 ALC No.21/08 Dated 5.9.2007	M/s. Power Additives (India) Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. . 03/95/40/334/AM07 Lic. No. 0310404637 Dt.17.10 2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “PVC Stabilizer Ps-2180”.

The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to not recommend for fixation of adhoc norms as the party has not given the composition of the export product.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No C-40 ALC No.21/08 Dated 5.9.2007	M/s. Featherlite Office System (P) Ltd. F.No.01/83/50/Dy. No. 92/AM08/DES-IV
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The Committee considered the case as per agenda for clarification of SION at Sr. No. A-3552.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.

Case No C-41 ALC No.21/08 Dated 5.9.2007	M/s. Transpek Industry Ltd. F.No.01/83/162/441/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Purified Terephthaloyl Chloride.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No C-42 ALC No.21/08 Dated 5.9.2007	M/s. Sood Paper & Allied Chemicals F.No.01/83/162/190/AM08/DES-IV
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The Committee considered the case as per agenda for Modification of SION A-2873.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No C-43 ALC No.21/08 Dated 5.9.2007	M/s. Aarti Industries Ltd. F.No.01/87/162/623/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Purified Mono Methyl Aniline.

The Committee considered the case as per agenda and decided to advice the firm to apply through CHEMEXCIL.

Case No D-7 ALC No.21/08 Dated 5.9.2007	M/s. The Kerla Mineral & Metal Ltd. F.No.01/83/162/755/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for the export product Titanium dioxide (Rutile)

The Committee considered the case as per agenda and decided to call for details on current rate of custom duty. Accordingly the case may be re-listed on 3.10.2007.

Case No D-8 ALC No.21/08 Dated 5.9.2007	M/s. S.I.Group Ltd. F.No.01/83/162/755/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for the export product Diacetone Alcohol.

The Committee considered the case as per agenda and decided to call for details on current rate of custom duty. Accordingly the case may be re-listed on 3.10.2007.

Case No D-9 ALC No.21/08 Dated 5.9.2007	M/s. S.I.Group Ltd. F.No.01/83/162/1/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for the export product Isophorone.

The Committee considered the case as per agenda and decided to call for details on current rate of custom duty. Accordingly the case may be re-listed on 3.10.2007.

Case No M-346 ALC No.21/08 Dated 5.9.2007	M/s. V.V.F. Ltd. F.No.01/83/162/597/AM07/DES-IV RLA No. . 03/95/40/1049/AM07
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The Committee considered the subject Para 4.4.2 case as per agenda for re-fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No M-347 ALC No.21/08 Dated 5.9.2007	M/s. V.V.F. Ltd. F.No.01/83/162/219/AM07/DES-IV RLA No. . 03/95/40/400/AM07
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The Committee considered the subject Para 4.4.2 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No M-348 ALC No.21/08 Dated 5.9.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/727/AM04/DES-IV RLA No. . 03/24/40/1209/AM05 Lic. No. 0310288261 Dt.25.8 2004.
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The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.

Case No M-349 ALC No.21/08 Dated 5.9.2007	M/s.Southern Petrochemical Inds. Corpn.Ltd. F.No.01/83/162/1606/AM04/DES-IV RLA No. 04/81/40/75/AM02 Lic. No. 0410017988 Dt.18.09.2001. RLA No. 04/81/40/123/AM02 Lic. No. 0410022559 Dt.28.01.2002.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “N-(2-Hydraxyethyl Pyrrolidine)”.

The Committee considered the case as per agenda and in view of decision of Grievance Committee dt. 30.4.2007. The representative of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided that for regularization of the above mentioned two adv. licences same norms fixed by NC in its ALC Meeting no. 14/87/ALC1/2005 dt. 13.7.2005 in case No. 12/14/87-ALCI/2005 be allowed subject to the condition that no further import and export shall be allowed.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No M-350 ALC No.21/08 Dated 5.9.2007	M/s. Abhilash chemicals Pvt. Ltd. F.No.01/83/50/823/AM07/DES-IV RLA No. . 04/24/40/340/AM07 Lic. No. 0410086360 Dt.15.122006.
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The Committee considered the subject Para 4.7 case as per agenda for amendment in Input Output Norms and decided to approve the case as decided in the ALC meeting No. 41/06 dt. 1.2.2006 vide case no. A-183 as under .:

Item of Export

Leather Chemical

Abhitan PRS Containing Dicyandiamide Formaldehyde 1 kg.
Mono Condensate 35.5% and sodium salt of Sulfonated Napthalene
Condensate.

Item of Import
Dicyanidiamide----- 0.260 kg.

Item of Export

Leather Chemical
Abhitan Polyeon R 40 containing sodium Poly Acrylate=52%----- 1 kg.

Item of Import
Acrylic Acid----- 0.329 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-351	M/s. Artek Surfin chemical Ltd.
ALC No.21/08	F.No.01/87/50/963 /AM06/DES-IV
Dated 5.9.2007	RLA No. 03/94/40/748/AM06

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007.

Case No M-352 ALC No.21/08 Dated 5.9.2007	M/s. Artek Surfin chemical Ltd. F.No.01/87/50/1035 /AM05/DES-IV RLA No. 03/24/40/1669/AM05 Lic.No. 0310301504 Dt. 9.11.2004.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.9.2007

Case No M-353 ALC No.21/08 Dated 5.9.2007	M/s. HP International, Mumbai F.No.01/82/50/1005 /AM06/DES-IV F.No.01/82/50/912 /AM06/DES-IV RLA No. 03/94/40/886/AM06 RLA No. 03/94/40/830/AM06 Lic.No. 0310357719 Dt. 1.12.2005 Lic.No. 0310355325 Dt. 14.11.2005
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/62/2006-PC.II dated 16.7.2007 and decided to approve this case as under:-

For Adv. Lic.No. 0310357719 Dt. 1.12.2005

Item of Export

PVC Cement----- 1kg.

Item of Import

- 1. Tetra Hydro Furan ----- 0.75 kg.
- 2. Cyclohexanone ----- 0.02 kg.
- 3. Methyl Ethyl Ketone (MEK)-----0.11 kg.
- 4. Silica-----0.07 kg.
- 5. PVC Resin-----0.08 kg.

For Adv. Lic.No. 0310355325 Dt. 14.11.2005

Item of Export

PVC Cement----- 1kg.

Item of Import

- 1. Tetra Hydro Furan ----- 0.02 kg.
- 2. Cyclohexanone ----- 0.75 kg.
- 3. Methyl Ethyl Ketone (MEK)-----0.11 kg.
- 4. Silica-----0.04 kg.
- 5. PVC Resin-----0.11 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-354	M/s. Gujarat Raffia Inds. Ltd..
ALC No.21/08	F.No.01/82/162/ 128/AM07/DES-IV
Dated 5.9.2007	RLA No. 08/80/40/168/AM04

The Committee considered the case as per agenda for extension of EO period.

The Committee considered the case as per agenda and noted that reply of the firm is not complete. The committee decided to call for prescribed form for EOP extension.. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.

Case No M-355 ALC No.21/08 Dated 5.9.2007	M/s. ELPPE Chemicals Pvt. Ltd. F.No.01/82/50/716/AM06/DES-IV RLA No. 03/94/40/722/AM06 Lic. No. 0310349609 Dt. 30.9.2005. Lic. No. 0310338212 Dt. 7.7.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Central Excise Data from the firm. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.

Case No M-356 ALC No.21/08 Dated 5.9.2007	M/s. Microspheres India, Rajkot F.No.01/82/50/36/AM06/DES-IV RLA No. 03/95/40/8/AM06 Lic. No. 0310325703 Dt. 12.4.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of the export at sr. No. 1 mentioned in the

condition sheet attached to Adv. Licence and also mentioned in the decision of the ALC meeting No. 31/82ALCI/2005 dt. 16.11.2005 case no. 22/5/82 ALCI/2005 as “Plastic Chemicals (Co - Polymers Products EXPANCEL Microspheres - 461 DET 40 d 25 (Vinylidene Chloride - Acrylonitrile Co - Polymer)” in place of “Dry Expanded Microspheres of Vinylidene Chloride Acrylonitrile Copolymer (Expancel 461 DET)”

There will be no change in quantity.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-357 ALC No.21/08 Dated 5.9.2007	M/s. Sadhna Nitro Chem Ltd. F.No.01/87/162/518/AM07/DES-IV RLA No. 03/24/40/1992/AM04 Lic. No. 0310246008 Dt. 7.1.2004.
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The Committee considered the case as per agenda for revalidation of above adv. Lic.

The Committee considered the case as per agenda and decided to call for information in prescribed application form for EOP extension/ revalidation.. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.

Case No M-358 ALC No.21/08 Dated 5.9.2007	M/s. Borax Morarji Ltd. F.No.01/82/50/1239/AM05/DES-IV RLA No. 03/24/40/841/AM05 Lic. No. 0310281871 Dt.20.7.2004.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and noted that report from RLA is awaited.. Accordingly the case may be re-listed on 3.10.2007.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/83-ALC1/2007 **MEETING DATE** : 05.09.2007

1	Case No.: 3/46/87-ALC1/2005	Party Name:SNEHAL PHARMA CHEM	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status :
	HQ File :01/87/050/01278/AM06/	RLA File :34/24/040/00237/AM06/	Lic.No/Date:3410015324 25.01.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

2	Case No.: 11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.10.2007.			

3	Case No.: 13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:03.10.2007

Decision :The Committee considered the case as per agenda and decided to call for the copy of the application from RLA and firm.. Accordingly the case may be re-listed on 3.10.2007.

4	Case No.:13/20/82-ALC1/2006	Party Name:EIH LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00503/AM07/	RLA File :05/24/040/00238/AM07/	Lic.No/Date:0510185520 29.06.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.			

5	Case No.:75/25/82-ALC1/2006	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00596/AM07/	RLA File :02/24/040/00113/AM07/	Lic.No/Date:0210091704 24.07.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

6	Case No.:58/25/82-ALC1/2006	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00783/AM07/	RLA File :03/94/040/00309/AM07/	Lic.No/Date:0310395634 22.08.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.			

7	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:03.10.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.8.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.

8	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.			

9	Case No.:22/35/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01246/AM07/	RLA File :17/24/040/00056/AM07/	Lic.No/Date:1710001454 31.10.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

10	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.			

	Case No.:1/40/82-ALC1/2006	Party Name:GOLD PLUS GLASSES INDIA LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
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11	HQ File :01/82/050/01258/AM07/	RLA File :05/24/040/00427/AM07/	Lic.No/Date:0510193878 07.11.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007				

12	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007				

13	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007				

14	Case No.:24/41/83-ALC1/2006	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01011/AM07/	RLA File :05/24/040/00696/AM07/	Lic.No/Date:0510195971 11.12.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.				

	Case No.:3/44/85-ALC3/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
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15	HQ File :01/85/050/00187/AM07/	RLA File :31/24/040/00312/AM07/	Lic.No/Date:3110027587 18.12.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.				

16	Case No.:20/44/83-ALC1/2006	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01059/AM07/	RLA File :03/95/040/01188/AM07/	Lic.No/Date:0310413368 22.12.2006	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.				

17	Case No.:3/48/87-ALC1/2006	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00861/AM07/	RLA File :05/24/040/00815/AM07/	Lic.No/Date:0510197127 02.01.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007				

18	Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007				

	Case No.:63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
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19	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007				

20	Case No.:15/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01561/AM07/	RLA File :04/24/040/00387/AM07/	Lic.No/Date:0410086890 12.01.2007	Defer Date:03.10.2007
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 3.9.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 3.10.2007.				

21	Case No.:4/50/83-ALC1/2006	Party Name:STP LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01146/AM07/	RLA File :02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:19.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 19.9.2007				

22	Case No.:23/14/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Rejected
	HQ File :01/83/050/00435/AM08/	RLA File :17/24/040/00075/AM07/	Lic.No/Date:1710001534 02.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/140/2004-PC.II dated 5.9.2007 and decided not to support their application as the party has not furnished complete information i.e. composition of export product with percentage and chemical name of ingredients.				

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

23	Case No.:16/49/81-ALC2/2006	Party Name:SWASTIK POLYMERS	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00905/AM07/	RLA File :05/24/040/00873/AM07/	Lic.No/Date:0510199156 08.02.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

24	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.10.2007.			

25	Case No.:2/18/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01296/AM07/	RLA File :05/24/040/00956/AM07/	Lic.No/Date:0510200252 01.03.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007			

26	Case No.:9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:03.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.10.2007.

27	Case No.:3/11/82-ALC4/2007	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/82/050/01770/AM07/	RLA File :03/94/040/01390/AM07/	Lic.No/Date:0310422418 08.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/131/2003-Ch.-III dated 9.10.2003 on repeat basis decided to approve this case on repeat basis as under:- Item of Export Di-iso Decyl phenyl Phosphite----- 1 kg. Item of import 1. Yellow Phosphorous -----0.080 kg. 2. Phenol -----0.238 kg. 3. Isodecyl Alcohol----- 0.753 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

28	Case No.:10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007				

Case No.:6/7/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
HQ File :01/83/050/01338/AM07/	RLA File :03/95/040/01299/AM07/	Lic.No/Date:0310422929 13.03.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-ChIII dated 14.8.2007 decided to approve the case as under: Item of Export Sterol 161825 (F)----- 1Kg. Ceto Stearyl Alcohol 25 Moles ethoxylaes Item of Import 1. Ceto Stearyl Alcohol --- 0.196 kg. 2. Ethylene Oxide--- 0.815 kg. Item of Export Sterol 161811----- 1Kg. Ceto Stearyl Alcohol 11 Moles ethoxylaes Item of Import 1. Ceto Stearyl Alcohol --- 0.360 kg. 2. Ethylene Oxide--- 0.649 kg. Item of Export Stero at 80 (FPD) Ceto Stearyl Alcohol 80 Moles ethoxylaes Item of Import 1. Ceto Stearyl Alcohol --- 0.070 kg. 2. Ethylene Oxide--- 0.945 kg.			

Item of Export
Sterotex NFDF 700
condensed product of Epichlorohydrin
& Dimethyl Aniline
Item of Import
Dimethyl aniline-----0.520

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.			

31	Case No.:7/14/83-ALC1/2007	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/01377/AM07/	RLA File :03/95/040/01566/AM07/	Lic.No/Date:0310424520 27.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2004-Ch.III dated 28.6.2004 decided to approve this case on repeat basis as under:- Item of Export Cuprous Iodide-----1 kg. Item of Import			

1 Iodine crude -----0.700 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

32	Case No.:4/18/83-ALC1/2007	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00023/AM08/	RLA File :03/95/040/01502/AM07/	Lic.No/Date:0310425391 02.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.			

33	Case No.:5/18/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date:0310425610 04.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 3.10.2007.			

34	Case No.:1/8/83-ALC1/2007	Party Name:SADATAN PURE AYURVEDA PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00047/AM08/	RLA File :03/95/040/01603/AM07/	Lic.No/Date:0310425857 05.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

35	Case No.:8/10/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:03.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.10.2007.

36	Case No.:9/18/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00089/AM08/	RLA File :03/95/040/01527/AM07/	Lic.No/Date:0310426229 10.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2007-Ch.II dated 31.8.2007 decided to approve this case as under:- Item of Export Mono Methyl Ethanol Amine (Stero MMEA)-----1 kg. Item of Import Ethylene Oxide -----0.600 kg (Mono methyl ethanol amine 40% is not required and so not recommended) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			

37	Case No.:10/10/83-ALC1/2007	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007			

	Case No.:13/14/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT	Meet No/Date:21/83-ALC1/2007	Status:Deffered
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38		LTD,	05.09.2007	and Re-indexed
	HQ File :01/83/050/00100/AM08/	RLA File :17/24/040/00003/AM08/	Lic.No/Date:1710001616 12.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

39	Case No.:10/4/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00009/AM08/	RLA File :03/95/040/01632/AM07/	Lic.No/Date:0310426882 16.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.10.2007.			

40	Case No.:13/18/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00228/AM08/	RLA File :05/24/040/00068/AM08/	Lic.No/Date:0510203101 01.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/59/2005/Ch.II dated 5.9.2007 and decided to approve this case as under:- Item of Export 4,4Thiobis(5-Methyl-2-tert-Butylphenol).(KINOX-6)----- 1 kg. Item of Import 5-Methyl-2-Trtiary Butyl Phenol----- 1.079 kg. Hexane-----0.600 kg. Acetone-----0.390 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	Case No.:18/14/83-ALC1/2007	Party Name:VESUVIUS INDIA LTD	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00271/AM08/	RLA File :08/24/040/00028/AM08/	Lic.No/Date:0810064686 07.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

42	Case No.:19/12/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00284/AM08/	RLA File :07/24/040/00087/AM08/	Lic.No/Date:0710051571 09.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 17.8.2007 and decided to approve this case as under:- Item of Export Tube filling compound (Grade ITCOGEL T 210)----- 1kg. Item of Import 1. Polyalphaolefin-----0.0500 kg. 2. Base Oil ----- 0.8350 kg. 3. Thermoplastic Elastomer ----- 0.1000 kg. 4. Antioxidant -----0.0100 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:15/10/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00316/AM08/	RLA File :03/94/040/01511/AM07/	Lic.No/Date:0310429163 11.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/153/2001/Ch.III dated 26.8.2002 and decided to approve this case on repeat basis as under:-			
	Item of Export Tri-decyl Stearate----- 1 kg. Item of Import Tridecyl Alcohol-----0.452 kg. Stearic Acid-----0.642 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			

44	Case No.:17/18/83-ALC1/2007	Party Name:HP INTERNATIONAL	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00323/AM08/	RLA File :03/94/040/00091/AM08/	Lic.No/Date:0310429389 15.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

Case No.:20/18/83-ALC1/2007

Partv Name:GRAND ORGANICS PVT.LTD.

Meet No/Date:21/83-ALC1/2007

Status:Case

45			05.09.2007	Deferred
	HQ File :01/83/050/00346/AM08/	RLA File :17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm to the DL dt. 31.8.2007. Accordingly the case may be re-listed on 3.10.2007			

46	Case No.:21/18/83-ALC1/2007	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00354/AM08/	RLA File :03/94/040/00128/AM08/	Lic.No/Date:0310429748 17.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/50/2007/Ch.II dated 31.8.2007 and decided to approve this case as under:- Item of Export 2-chloro-1,4-dimethoxy benzene (clhqdm)----- 1 kg. Item of Import 1,4-Dihydroxy Benzene-----0.692 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			

47	Case No.:22/18/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00362/AM08/	RLA File :07/24/040/00067/AM08/	Lic.No/Date:0710051680 17.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

48	Case No.:21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.10.2007.			

49	Case No.:26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00419/AM08/	RLA File :03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.			

50	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

51	Case No.:24/18/83-ALC1/2007	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00391/AM08/	RLA File :04/24/040/00061/AM08/	Lic.No/Date:0410089592 24.05.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.			

52	Case No.:14/18/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00428/AM08/	RLA File :03/95/040/01478/AM07/	Lic.No/Date:0310430876 29.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/122/2004-Ch-II dated 17.8.2007 decided to approve this case as under:- Item of Export Pigment Dispersion Containing 54.3% Titanium Dioxide rutile-----1 kg. Item of Import 1 Titanium Dioxide rutile -----0.560 kg. 2 Surface Active Agent-----0.110 kg. 3 Polyglycol-----0.090 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00452/AM08/	RLA File :03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:03.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Deferred
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54	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.				

55	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:03.10.2007
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.8.07 and that reply is awaited..The Committee accordingly deferred the case for two weeks. Accordingly the case may be re-listed on 3.10.2007.				

56	Case No.:29/18/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00460/AM08/	RLA File :07/24/040/00158/AM08/	Lic.No/Date:0710051870 04.06.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.				

	Case No.:30/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00461/AM08/	RLA File :17/24/040/00021/AM08/	Lic.No/Date:1710001659 05.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 31.8.2007 decided to approve this case as under:-				
Item of Export				

57

Product 143 AJ(PG) ----- 1kg.
Containing Dedecyl Phenol
10 moles Ethoxylate : 75%

Item of Import

Dedecyl Phenol ----- 0.280 kg.
Ethylene Oxide-----0.470 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58

Case No.:31/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00462/AM08/	RLA File :17/24/040/00023/AM08/	Lic.No/Date:1710001660 05.06.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.			

59

Case No.:32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.			

Case No.:33/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Rejected
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60	HQ File :01/83/050/00465/AM08/	RLA File :17/24/040/00022/AM08/	Lic.No/Date:1710001663 05.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 14010/19/2007-Ch.II dated 22.5.2007 and decided not to fix the norms as the party has not furnished the chemical name of the export product.. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

61	Case No.:40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Deferred
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.10.2007.				

62	Case No.:39/18/83-ALC1/2007	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00487/AM08/	RLA File :05/24/040/00187/AM08/	Lic.No/Date:0510204667 08.06.2007	Defer Date:03.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 3.10.2007.				

	Case No.:41/18/83-ALC1/2007	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Case Approved
	HQ File :01/83/050/00502/AM08/	RLA File :04/24/040/00088/AM08/	Lic.No/Date:0410089899 11.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2003/Ch.III dated 22.1.2007 decided to approve this case as under:-				

63	Item of Export Modified Starch Blends (Relevant Starch content:88%min.).....1 kg. Item of Import. Starch(Maize,Tapioca/Potato).....0.900 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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64	Case No.:48/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:21/83-ALC1/2007 05.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00736/AM08/	RLA File :03/95/040/00268/AM08/	Lic.No/Date:0310433366 20.06.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.10.2007.			

Date:03.10.2007

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer